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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 1128/97

DATE OF ORDER : 26-08-1997.

Between :-

1. All India Naval Technical Supervisory Staff Association, Visakhapatnam Divisional Office, NDV, Visakhapatnam rep. by its Secretary Balaga Sarveswara Rao, Sr.Chargeman (Radio).
2. J.Victor

... Applicants

And

1. The Secretary, Ministry of Defence, New Delhi.
2. The Chief of Naval Staff (For DCP), Naval Head Quarters, New Delhi.
3. The Flag Officer Commanding-in-Chief, Eastern Naval Command, Visakhapatnam.
4. The Admiral Superintendent, Naval Dockyard, Visakhapatnam-14.

... Respondents

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Counsel for the Applicants : Shri P.Bhaskar

Counsel for the Respondents : Shri N.R.Devarai. Sr.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A))

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(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Sri P.Bhaskar, counsel for the applicant and Sri N.R.Devaraj, standing counsel for the respondents.

2. There are two applicants in this O.A. They filed this O.A. praying to extend the benefit of the time bound promotion/scheme to Naval Dockyard Technical Supervisors, which exists in CPWD and MES, which are also under the central government and consequently to direct the respondents to extend the time bound promotion/scale scheme of 1st promotion after 5 years of service and 2nd promotion after completion of 15 years of service to the members of the 1st applicant association and the 2nd applicant.

3. The prayer in this O.A. is similar to the prayer in OA 368/97 disposed of on 27-3-97. In that it was directed to submit a representation to the respondents 3 and 4 and the same was ordered to be disposed of by the respondents. The learned counsel for the applicant submits that here also the applicants have filed representations dt. and 19-7-97 18.7.97 / (Annexure--4 page-10 and Annexure-VI page-16 to the OA). He submits that he will be satisfied if these representations are disposed of by the Respondents 1 and 2.

4. In view of the above submission, the O.A. is disposed of with the direction to the respondents to take a decision in this ~~and forward~~ connection ~~on the basis~~ of the representations and inform the applicants suitable within a period of 4 months from the date of receipt of a copy of this order.

 

5. With the above direction, the Original Application is disposed of at the admission stage itself. No order as to costs.

*B*

(B.S.JAI PARAMESHWAR)  
Member (J)

*26.8.97*

*M*

(R.RANGARAJAN)  
Member (A)

Dated: 26th August, 1997.  
Dictated in Open Court.

av1/

*D.R.(J)*

*Arul*  
1997

**Copy to:**

1. The Secretary, Min. of Defence, New Delhi.
2. The Chief of Naval Staff (For OCP),  
Naval Head Quarters, New Delhi.
3. The Flag Officer, Commanding in Chief,  
Eastern Naval Command, Visakhapatnam.
4. The Admiral Supdt., Naval Dock Yard,  
Visakhapatnam.
5. One copy to Mr.P.Bhaskar, Advocate,CAT,Hyderabad.
6. One copy to Mr.N.R.Devraj,Sr.CGSC,CAT,Hyderabad.
7. One copy to D.R(A),CAT,Hyderabad.
8. One duplicate copy.

YLKR

22/9/97  
TYPED BY  
COMPILED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M. (M)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :  
(M) (J)

Dated: 26/8/97

ORDER/JUDGEMENT

M.A/R.A/C.A.NO.

in

C.A.NO. 1128/97

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

